

176

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR.

O.A.No.209/95.

Date of Order :16.11.1995.

G.S. Negi

Applicant.

VERSUS

Union of India & ors.

Respondents.

Mr. J.K. Kaushik

Counsel for the Applicant.

Ms. Padmini Rathore

Brief holder for Mr. J.P. Joshi

Counsel for the Respondents.

CORAM :

HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER.

HON'BLE MR. RATAN PRAKASH, JUDICIAL MEMBER.

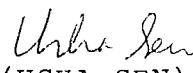
Per Hon'ble Ms. Usha Sen :

Heard learned counsel for the parties.

2. This is a case in which the applicant who is working under the respondents had prayed to direct the respondents to grant him the higher pay scale of Rs.2375-3500 with effect from 1.1.88 from which his junior has been granted the scale. This prayer has since been granted by the respondents vide letter dated 2.11.95 at Annexure R/1, as such this O.A. has become infructuous. The O.A. is dismissed as having become infructuous. No order as to costs.

  
(RATAN PRAKASH)

Member (J)

  
(USHA SEN)

Member (A)